

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 11/(MAH)/2015
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: M/s. Shadaab Ahmed Shabbir Pvt. Ltd.
V/s.
M/s. Pluto Estates Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Adv. Randeep Adv. Khan Javed Alkhan	2.	Petitioner
1.	1. Kunal Dwaivedes Adv. 2. Amit Iakari Adv. 1/b Little & Co. for Respondent 223		Lawer

Order

CP No. 11/397-398/NCLT/MB/MAH/2015

As to CA No.29 of 2016 in CP No.11 of 2015 for there being no reply from
the Petitioner side, the Petitioner side is hereby directed to file reply within two
weeks hereof, rejoinder if any two weeks thereof. Since it is an Application with an
allegation that the Petitioner has no shareholding in the company, this Bench
hereby posts this Application for before hearing the main Company Petition No.11
of 2015.

List this Company Application No.29 of 2015 along with main Company
Petition No.11 of 2015 for hearing on 25.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)